

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 883 of 2020**

**In the matter of:**

**Sri Gomathi Energy Pvt. Ltd.**

**....Appellant**

**Vs.**

**Mr. L.K. Sivaramakrishnan**

**....Respondent**

**Present:**

**Appellant: Ms. Divya Roy, Mr. Raj Shekar Rao and Mr. Sanjeet Singh, Mr. Shreeyashu Lalit, Advocates.**

**Respondent: Mr. Chitranshul Sinha, Ms. Sonali Khanna and Mr. Anshuman Mohit Chaturvedi, Advocates for Caveator**

**ORDER**

**(Through Virtual Mode)**

**27.11.2020:** Mr. Raj Shekar Rao, learned counsel for the Appellant submits that though the Appellant could not make the payment of Rs.1.5 Crore to Respondent by 26<sup>th</sup> November, 2020 due to Bank strike, the payment has been made today in the morning. This factual position is admitted by Mr. Chitranshul Sinha, Advocate representing the Respondent. It can be readily inferred from this gesture that the Appellant sincerely wants to adhere to the revised terms as proposed. Learned counsel for the Appellant submits that the Appellant is

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prepared to make the balance payment of Rs. 6.71 Crores by or before 31<sup>st</sup> December, 2020. In view of the same, let the matter be listed on 7<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Shreesha Merla]  
Member (Technical)**

*AR/g*